

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-3396(ND)/2019

IN THE MATTER OF

Sunil Kumar Saxena

VS.

BL Kashyap & Son Limited

... OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

Under Section 9 IBC code 2016

Order delivered on 09.01.2020

Coram:

Ch. Mohd. Sharief Tariq
Hon'ble Member (Judicial)

Ms, Sumita Purkayastha
Hon'ble Member (Technical)

For the Petitioner/FC : Mr.Sujeet Gupta, Advocate
For the Corporate Debtor :

ORDER

Counsel for the Financial Creditor is present. Registry is directed to issue notice to the Corporate Debtor. Counsel for the Operational Creditor is directed to serve private notice at the registered office address of the Corporate Debtor by all modes and file proof of service along with affidavit on the next date of hearing.

Put up on 19.02.2020.



(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

U.D.Mehta



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)